

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
Original Application No.211/2025/EZ**

**IN THE MATTER OF:**

**Youth United For Sustainable Environment Trust  
...Applicant**

**Versus**

**State of Odisha & Ors.  
...Respondent (s)**

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**Respondent No. 5**

**Filed by**

**Through**

New Delhi  
Dated



**GIGI.C. GEORGE  
Advocate**

**Standing Counsel (UOI)**

**NATIONAL GREEN TRIBUNAL**

Email: gigicgeorge.adv42@yahoo.in

M-9810625315

Bikram Kumar Sahoo

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 211/2025/EZ**

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**Youth United For Sustainable Environment Trust  
...Applicant**

**Versus**

**State of Odisha & Ors.  
...Respondent (s)**

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 5 i.e.CENTRAL GROUND WATER  
BOARD**

**It Most Respectfully Showeth:-**

1. That I am, in my aforementioned official capacity, well conversant with the facts and circumstances of the present case, based on the records and documents available with the department.

2. As such, I am competent and authorized to swear and file the present reply affidavit on behalf of the Respondent No.5 CGWB (hereinafter referred to as "answering respondent").

3. That the present Original Application (O.A.) has been filed raising allegations of environmental pollution and illegal operation of a Dry Mix Plant by M/s The Ramco Cements Limited, located at Haridaspur, Tehsil Dharmasala, District Jajpur, Odisha, without obtaining valid Environmental Clearance. The application further pertains to alleged illegal encroachment and use of forest land by the respondent unit without prior approval of the Central Government. The application seeks appropriate directions against the concerned authorities for alleged violations of the Forest (Conservation) Act, 1980 and the Environment (Protection)

*Bikram Kumar Sahoo*



Act, 1986.

4. That the Answering Respondent is not replying to the present application in para-wise manner and craves leave to file detailed affidavit as and when necessary and required by this Hon'ble Tribunal.

5. That it response to averments contained under para 12 and 13, it is most respectfully submitted that the Project Proponent, M/s The Ramco Cements Limited, has obtained No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for extraction of groundwater for the quantum 100 cum/day which is valid for the period from 27.03.2023 to 26.03.2026. **A copy of the said NOC is annexed herewith for ready reference as Annexure-I.**

6. That in view of the above submissions, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take the present reply affidavit on record, and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



**Verification**

Bikram Kumar Sahoo

I, \_\_\_\_\_, do hereby verify on 25<sup>th</sup> February 2026 at Bhubaneswar the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

**IDENTIFIED BY ME** Bikram Kumar Sahoo  
*Penetration*  
25.02.2026  
**DEPONENT**  
**ADVOCATE, BHUBANESWAR**  
Name... Ramesh Ch. Behera

The above named deponent being duly identified by Sri. R. Behera Advocate and appears before me on dated 25/02/2026 about 11:00 AM and has declared that the contents of the above affidavit are true to the best of his knowledge  
Deponent Bikram Kumar Sahoo  
**DEPONENT**  
Executive Magistrate/Notary Ramesh Ch. Behera  
**NOTARY BHUBANESWAR**  
**GOVT. OF ODISHA (INDIA)**  
**REGD. NO. ON-39/2008**

**Filed by  
Through**

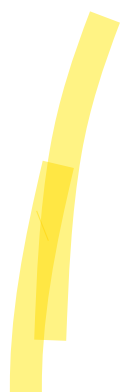
New Delhi  
Dated  
**GIGI.C. GEORGE**



**Advocate**  
**Standing Counsel (UI)**  
**NATIONAL GREEN TRIBUNAL**  
Email: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)  
M-9810625315



*Bikram Kumar Sahoo*





भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)  
**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	The Ramco Cements Limited		
Project Address:	Haridaspur, Jajpur District, Odisha		
Village:	Haridaspur	Block:	Dahrmasala
District:	Jajapur	State:	Odisha
Pin Code:			
Communication Address:	2nd Floor, mahalaxmi Complex, p.o And P.s :dharmsala, jajpur District, odisha-755008, , Jajapur, Odisha - 755008		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 751030		

1. NOC No.:	CGWA/NOC/IND/REN/2/2024/9467	2. Date of Issuance	03/05/2024				
3. Application No.:	21-4/1436/OR/IND/2017	4. Category: (GWRE 2023)	Safe				
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal				
7. Valid from:	27/03/2023	8. Valid up to:	26/03/2026				
9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
100.00	36500.00					100.00	36500.00

10. Details of ground water abstraction /Dewatering structures	Total Existing No						Total Proposed No					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							109500.00					
12. Environment Compensation (if applicable) paid (Rs.):							452000.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) / are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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**CENTRAL GROUND WATER AUTHORITY**

Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

**Receipt**

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)  
<https://cgwa-noc.gov.in>

Application No.:	21-4/1436/OR/IND/2017	Date of Issuance:	03/05/2024
Name of Firm:	THE RAMCO CEMENTS LIMITED		
AppType Category:	Cement Industry		
Application Type:	Industrial		
PAN/GSTIN No. of Firm/Individual:	/		

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	109500.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to ) Days-	452000.00
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
<b>Rs. Rupees Five Lakh Sixty Six Thousand Five Hundred Only</b>		<b>566500.00</b>

This is an system generated invoice, hence, does not require ink signed.

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Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi

DELHI CAPITAL WATER AUTHORITY